

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1072 OF 2016

WITH

CRIMINAL MISCELLANEOUS PETITION NOS.18480, 18676 AND 18678 OF 2015
(Applications for stay, permission to file additional documents
and exemption from filing O.T.)

UDAI SHANKER DWIVEDI

... Appellant(s)

VERSUS

HIGH COURT OF JUDICATURE AT ALLAHABAD
THROUGH REGISTRAR GENERAL

... Respondent(s)

OFFICE REPORT

This is an Appeal filed under Section 19(1) (b) of contempt of court's Act 1971 against the order dated 21.09.2016 of High Court of Judicature at Allahabad in Contempt Application(Crl.) No. 17 of 2015.

It is submitted that Counsel for the Appellant has on 10.11.2016 filed additional documents alongwith applications for permission to file additional documents and exemption from filing O.T. in the form of Vol-2 & 3 Paper Books which have been registered as Crl.M.P.Nos. 18676 & 18678 of 2016 and placed with main Paper Books.

The Appeal above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 11th day of November, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mr. Vishal Arun, Advocate
23, Lawyers Chambers,
Supreme Court of India

ASSISTANT REGISTRAR